

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C)(PIL) No.25701 of 2020**

***Dr.Sambit Patra***

....

***Petitioner***

Mr.P.Acharya, Sr.Advocate

*-versus-*

***State of Odisha and others***

.... ***Opposite Parties***

Mr.D.K.Mohanty, AGA

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE B. P. ROUSTRAY**

**ORDER  
03.05.2021**

**Order No.**

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1. This matter is taken up by video conferencing mode.
2. The rejoinder affidavit be placed on record and served also on the counsel appearing for other parties.
3. List for hearing on 9<sup>th</sup> August, 2021.
4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25<sup>th</sup> March, 2020 as modified by Court's Notice No.4798, dated 15<sup>th</sup> April, 2021.

***(Dr. S. Muralidhar)***  
***Chief Justice***

***( B.P. Roustray)***  
***Judge***